KA) Stat. Resl. re. 250 Disapp. of MIS (Amat.) Stat. Re. Indian SRAVANA 25, 1898 (SAKA) Iron & Steel Co. (Acq. of shares) Ord., 1976)

12.18 hrs.

INDIAN IRON AND STEEL COM-PANY (ACQUISITION OF SHARES) BILL.

THE MINISTER OF STEEL AND CHANDRAJIT (SHRI YADAV): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition of certain shares of the Indian Iron and Steel Company Limited with a view to securing the proper management of the affairs of the Company and the continuity and development of the production of goods which are vital to the needs of the country and for matters connected therewith or incidental thereto

## MR. SPEAKER: The question is

"That leave be granted to introduce a Bill to provide for the acquisition of certain shares of the Indian Iron and Steel Company Limited with a view to securing the proper management of the affairs of the Company and the continuity and development of the production of goods which are vital to the needs of the country and for matters connected therewith or incidental thereto"

The motion was adopted

SHRI CHANDRAJIT YADAV Sr. I introduced\*\* the Bill

12.191 hrs.

STATEMENT RE. INDIAN IRON AND STEEL COMPANY (ACQUISI TION OF SHARES) ORDINANCE. 1976.

THE MINISTER OF STEEL AND MINES (SHRI CHANDRAJIT YA-DAV): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Indian Iron and Steel Company (Acquisition of Shares) Ordinance, 1976

Ord., 1978 & Bill 12.20 hrs.

STATUTORY RESOLUTION RE. DIS-APPROVAL OF THE MAINTENANCE OF INTERNAL SECURITY (AMEND-MENT) ORDINANCE, 1976

AND

INTERNAL MAINTENANCE OF SECURITY (SECOND AMENDMENT) BILL-contd.

MR. SPEAKER: We take up further discussion of the following Resolution moved by Shri Somnath Chatterjee on the 12th August 1976, namely:-

"This House disapproves of the Internal Security Maintenance of Ordinance, (Amendment) (Ordinance No 5 of 1976) promulgated by the President on the 16th June 1976"

and further consideration of the following motion moved by Shri K. Reddy on the Brahmananda August, 1976, namely.—

"That the Bill further to amend the Maintenance of Internal Security Act, 1971, be taken into consideration".

The balance time left is 1 hour and 15 minutes Let the debate go on for the Minister at an hour I will call about 215

THE MINISTER OF HOME AF-FAIRS (SHRI K BRAHMANANDA REDDY): Yes

SHRI SOMNATH CHATTERJEE (Burdwan) I will have to reply.

MR. SPEAKER, After that.

भी परिपुर्णानन्द मैन्यली: (टिहरी गढवाल) : में श्री सोमनाय चटर्जी के रेजो-ल्युशन का विरोध करते हुए गृह मंत्री द्वारा रखे गए संशोधन विधेयक का स्वागत करता हं। मैं निवेदन करना चाहता हूं कि मीसा का ज्यादा सम्बन्ध हमारी एमरजेंसी से हैं। यह ह-गरे देश के 60 करोड़ लोगों दे हिन है जिल लाग की गई है । इसलिए

Extraordinary. Part II, section 2. · Published in Gazette of India dated 16-8-76.

<sup>&</sup>quot;Introduced with the recommenda ion of the President.